

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00056/2021**

**Dated Friday the 29<sup>th</sup> day of January Two Thousand Twenty One**

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)  
HON'BLE SHRI. T. JACOB, Member (A)**

**(Through Video Conferencing)**

S.Sakthivel,  
Chief Loco Inspector,  
O/o. The Sr. DEE/MDU,  
Madurai Division, Southern Railway. ....Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,  
The Chairman, Railway Board,  
Rail Bhavan, Raisina Road,  
New Delhi 110001.

2.The Chief Personnel Officer,  
Southern Railway,  
Park Town, Chennai 600003.

3.The Sr. Divisional Personnel Officer,  
Southern Railway,  
Madurai Division, Madurai 625016. ....Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

**ORAL ORDER**

**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The reliefs prayed for in this OA is as follows:

"To call for the records related to the service particulars of the applicant and the railway board circulars on MACP and to direct the respondents restore MACP from 2010 to the grade pay of Rs. 4800/- and to stop recovering an amount of Rs. 421779/- and to quash the impugned order

1.U/P.524/VI/Mech-Rng/7<sup>th</sup> PC dated 07.12.2020

2.U/P.524/VI/Mech-Rng/7<sup>th</sup> PC dated 22.12.2020

to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. Heard Mr. T. Vijayakumar, counsel for the applicant and Mr. P. Srinivasan, Sr. Standing counsel for Railways appearing on advance notice.
3. At the time of hearing, counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to dispose of the representation of the applicant dt. 31.12.2020 in a time bound manner and the recovery from the applicant may be stayed till then.
4. Accordingly, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider and dispose of the representation of the applicant dt. 31.12.2020 by a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order. Until the disposal of the representation, there shall not be any recovery from the applicant.
5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)  
Member(A)**

**(S.N.Terdal)  
Member(J)**

**29.01.2021**

**SKSI**